

Central Administrative Tribunal  
Principal Bench, New Delhi

**M.A. No.2250/2020**

**Today, this the 9<sup>th</sup>day of November, 2020**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**



Dr. Prabal Pal  
S/o Late Nrisingha Charan Pal  
Professor  
Presently working at  
ESIC Hospital & Medical College  
Faridabad.

.. Applicant

(Through Mr. Abdhesh Chaudhary, Advocate)

**Versus**

1. Union of India  
Through its Secretary  
Ministry of Labour & Public Employment  
New Delhi.
2. Employees' State Insurance Corporation  
(ESIC) Through its D.G.  
Panchdeep Bhawan  
CIG Marg, New Delhi-110002.
3. Dr. R K Kataria  
Medical Commissioner & Reviewing Officer  
Employees' State Insurance Corporation  
Panchdeep Bhawan  
CIG Marg, New Delhi-110002.
4. Dy. Jayasri Mitra  
Dean & Reporting Officer  
ESI-PGIMSR & ESIC Medical College  
ESIC Hospital & ODC (EZ)  
Diamond Harbour Road  
P.O. Joka, Kolkata-700104



5. Dr. P L Chaudhari  
 Medical Commissioner (Medical Education)  
 Employees' State Insurance Corporation  
 Panchdeep Bhawan  
 CIG Marg, New Delhi-110002.

..Respondents

(Through Mr., Gyanendra Singh for R-1, Advocate)

**ORDER (Oral)**

**Mr. Justice L. Narasimha Reddy:-**

The applicant has filed M.A. seeking condonation of delay in filing the O.A.

2. In the O.A., the applicant intends to challenge the order dated 10.12.2018 passed by the competent authority in respect of his APAR for the year 2015-16. However, the language used in the O.A., particularly in the prayer portion, is highly objectionable.

3. We direct the Registry to return the M.A. along with O.A. to the learned counsel for applicant. It shall be open to him to represent the same with proper modifications ensuring that no objectionable language is used therein.

(Mohd. Jamshed)  
 Member (A)

(Justice L. Narasimha Reddy)  
 Chairman

**November 9, 2020**  
 /sunil/jyoti/rk/sd